

(c) and (d) Drinking Water is a State subject. The mandate for formation of Village Level Committee or Committees below the panchayat level lies with the States. States have been requested to constitute such committees as per Panchayati Raj Act of the State.

Scams in construction of toilets

3283. SHRI RAVI PRAKASH VERMA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of complaints received regarding irregularities/corruption and scams in construction of toilets in various States during 2018, 2019 and 2020 till date, State-wise and year-wise;

(b) the details of the cases of corruption in construction of toilets which have been inquired by various agencies in the country during 2018, 2019 and 2020 till date and responsibilities fixed in this regard, State-wise and year-wise; and

(c) the details of the cases where no inquiry initiated/inquiry pending, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) Sanitation is a State subject and hence the responsibility for implementation of the programme lies with the States. Government of India provides technical and financial support to supplement the efforts of the State Governments. Complaints, if any, received are forwarded to the respective State Governments for appropriate corrective measures.

Converging Open Defecation Free Plus with MGNREG Act

3284. SHRI A. MOHAMMEDJAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the Open Defecation Free Plus will converge with Mahatma Gandhi National Rural Employment Guarantee Act;

(b) if so, the details thereof;

(c) whether it is also a fact that this will be especially for grey water management and will compliment the newly launched Jal Jeevan Mission; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) Swachh Bharat Mission (Grameen) [SBM(G)] Phase-II has been approved by the Government with the objective to focus on sustainability of Open Defecation Free (ODF) status of villages and to cover the villages with proper Solid and Liquid Waste Management (SLWM) arrangement. The funds requirement will be met through the budgetary allocations for SBM(G) Phase-II by the Central and State Governments, 15th Finance Commission grants to Rural Local Bodies, MGNREGS funds, and through convergence with other schemes of Central and State Governments, etc.

Jal Jeevan Mission (JJM) aims at providing functional household tap connection to every rural household by 2024 at the rate of 55 liters water per capita per day. This will result in discharge of large quantity of greywater in villages. It is envisaged to take up the greywater management under SBM(G) Phase-II in convergence with various schemes of Central and State Governments including MGNREGS.

Allocation of funds under JJM

3285. SHRI NEERAJ SHEKHAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of fund allocated under Jal Jeevan Mission (JJM) in budget 2020-21, State-wise;

(b) the details of fund allocated for provision of safe drinking water in Arsenic affected States of the country for the year 2020-21, State-wise; and

(c) the details of fund allocated, released and utilised under JJM during 2019-20 till 1st March, 2020, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Fund under Jal Jeevan Mission is allocated among States, including Arsenic affected States, as per approved allocation criteria, as given below, in the beginning of the financial year.

Criteria	Weightage (in percentage)
1	2
Rural Population (as per last Census)	30%